

Transport Subsidy

1586. SHRI TH. CHAOBA SINGH : Will the Minister of FINANCE be pleased to state:

(a) whether there is any parity between transport subsidy and the corresponding central excise duty payment of the products on which subsidy is sought to be claimed by the entrepreneurs particularly in North Eastern region;

(b) the criteria adopted to examine the bonafides of the claims with reference to actual payment of central taxes of the quantum of produce on which such subsidy is claimed; and

(c) the details of the mechanism to verify the authenticity of claims to prevent bogus claims?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : (a) to (c) Subsidy is allowed to an entrepreneur on the transportation cost incurred on the movement of raw material and finished goods from the designated rail-heads/ports upto the location of the industrial unit and vice-versa. The Scheme does not provide for the linkage of any segment of central revenue collection such as excise duty, custom duty and other taxes, etc. for determining the quantum of eligibility of the claim by the State Level Committee.

Transport Subsidy is implemented through the agency of the State Governments. The Scheme provides that State Government/UT Administration will set up a committee consisting of Director of Industries, a representative each of the State Industries Department and State Finance Department etc. including a nominee of the Ministry of Industry. All claimant units are required to submit their claims to the Director of Industries alongwith the proof of raw material imported and finished goods exported out of such areas. The State Level Committee set up for the purpose will scrutinise all the claims and the State Government will disburse the subsidy to the eligible units on the specific recommendation of the State Level Committee and reimbursement is claimed subsequently from the Central Government. The role of the Central Government is limited to reimbursement of the subsidy disbursed by the State Government.

Adequate provisions are available under the Scheme to check any misuse of the Transport Subsidy.

Notwithstanding the provisions of the Scheme, Government of India, State Government/UT Administration have full discretion to refuse to entertain or reject any claim for Transport Subsidy if made on false statement or any misrepresentation of facts made by an entrepreneur(s).

Training Centres of Coir Boards in Karnataka

1587. SHRI A. SIDDARAJU : Will the Minister of INDUSTRY be pleased to state:

(a) the number of Training Centres of Coir Board are functioning in Karnataka;

(b) the number of persons are given training per year and likely to be given during 1999-2000;

(c) whether there is any Coir Board Training Centre in Chamarajanagar; and

(d) if not, the steps being taken to set up a Training centre there?

THE MINISTER OF INDUSTRY (SHRI SIKANDER BAKHT) : (a), The Coir Board is running a Regional Coir Training and Development Centre at Arsikere in the State of Karnataka. Besides this, Field Training Centres to impart training to women in eight localities on Motorised Coir Spinning Ratts have been started.

(b) A total number of 147 persons were trained during the year 1998 and 400 persons are likely to be trained during 1999-2000 in Karnataka.

(c) No, Sir.

(d) There is no such proposal under consideration at present.

Pay Revision of Insurance
and Bank Employees

1588. SHRI MANIKRAO HODLYA GAVIT : Will the Minister of FINANCE be pleased to state:

(a) whether the revision of pay scales of Insurance and Banking Sector employees are pending before the Government for a long time;

(b) if so, the reasons therefor;

(c) the details of their demands; and